

High Court of Jammu & Kashmir and Ladakh at Srinagar
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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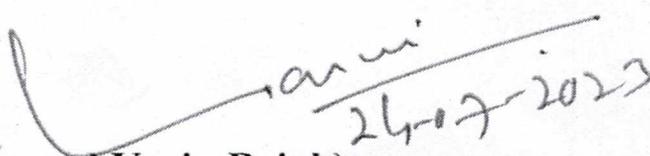
Subject : Resumption of practice as an Advocate

NOTIFICATION

No: 1281 of 2023 - RG/LP Dated: 24/07/2023

It is hereby notified that Shri Surat Singh S/o S. Krishan Singh R/O Pernote P/O Ramban BPO Mantra District Doda who had voluntarily surrendered his Certificate of Enrolment No.404/93 dated 16.03.1993 and suspended his practice as an Advocate, is now permitted to resume his practice as an Advocate on the Roll of Jammu and Kashmir Bar Council.

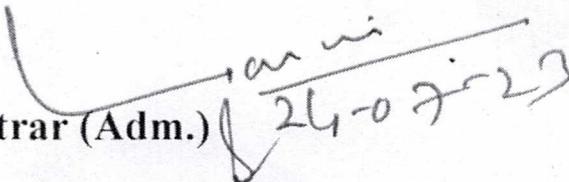
By Order.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 33608-16/RG/LP Dated: 24/07/2023

Copy to the: -

1. Principal District & Sessions Judge, Jammu.
2. Registrar Judicial, High Court Wing Jammu.
3. Secretary, Bar Council of India, New Delhi
4. President, District Court Bar Association, Ramban.
5. Manager Government Press, Srinagar for publication in the next issue of the Govt. Gazette.
6. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website of the High Court.
7. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also for keeping record of the same.
8. Shri Surat Singh S/o S. Krishan Singh R/O Pernote P/O Ramban BPO Mantra District Dodafor information.


Registrar (Adm.)